

Name of the Corporate Debtor : Metenere Limited

Date of commencement of CIRP: 03 October 2020

List of creditors as on : 01 July 2024 (Version 11)

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

List of operational creditors (Government Dues)**(Amount in ₹) Annexure - 4**

| S.No | Details of Claimant | | Details of claim received | | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim under verification | Amount of claim not admitted | Remarks, if any |
|------|--|------------------------------|--|-----------------------|---------------------------|------------------------------------|------------------------|--|----------------------------|--|------------------------------------|------------------------------|--------------------|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | % of voting share in CoC, if applicabl | | | | | |
| 1 | State Tax Department Gujarat | Gujarat State Government | Original claim form submitted on 20-July-2021 Revised claim form submitted on 20-Oct-2022 | 2,92,70,57,869 | 2,30,18,10,415 | Outstanding statutory demands/dues | No | N.A. | 18,42,46,675 | - | - | 44,10,00,779 | Refer Note 1 and 2 |
| 2 | Central Tax , GST and Central Excise Division II , Gautam Budh Nagar | Central Government | 16-Jul-21 | 52,30,15,074 | 52,30,15,074 | Outstanding statutory demands/dues | No | N.A. | - | - | - | - | - |
| 3 | Directorate General of Goods and Services Tax Intelligence, Delhi Zone | Central Government | 15-Jun-21 | 10,63,83,758 | 10,63,83,758 | Outstanding statutory demands/dues | No | N.A. | - | - | - | - | - |
| 4 | Assessing Authority , Sonapat (Excise and Taxation Department) | Haryana State Government | 14-Jul-21 | 8,48,82,884 | 8,48,82,884 | Outstanding statutory demands/dues | No | N.A. | - | - | - | - | - |
| 5 | EPFO | Central Government | 27-May-22 | 21,90,864 | 14,95,611 | Outstanding statutory demands/dues | No | N.A. | - | - | - | 6,95,253 | Refer Note 1 |
| 6 | STATE TAX OFFICER, Pune | Maharashtra State Government | 29-Dec-23 | 55,19,064 | 55,19,064 | Outstanding statutory demands/dues | No | N.A. | - | - | - | - | Refer Note 1 |
| 7 | The Assistant Comissioner, CGST Division, Sambha | Central Government | Original claim form submitted on 15-Dec-2023 Revised claim form submitted on -Feb-2024 | 3,14,46,00,000 | 79,48,07,908 | Outstanding statutory demands/dues | No | N.A. | 9,71,35,089 | - | - | ##### | Refer Note 1 & 3 |
| 8 | CGST Division, Anjar Bhachau, Kutch Commissionerate | Central Government | 21-Feb-22 | 23,00,82,812 | 32,92,421 | Outstanding statutory demands/dues | No | N.A. | - | - | - | 22,67,90,391 | Refer Note 1 |
| | | Total | | 7,02,37,32,325 | 3,82,12,07,135 | | | | 28,13,81,764 | - | - | 2,92,11,43,426 | |

Notes:

- Pursuant to the Hon'ble NCLT order dated 21 November 2023 the Resolution Professional has issued a fresh Form G on 02 December 2023 and has issued fresh Request for Resolution Plan ("RFRP") on 18 January 2024 and accordingly, the Resolution Professional of the Corporate Debtor in accordance with the Regulation 12(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, as amended ("CIRP Regulations") has duly verified and collated claims, which were submitted subsequent to the approval of earlier resolution plan of Jubilee Metals Private Limited by the CoC of the Corporate Debtor and is releasing current version 9 of the List of Creditors of the Corporate Debtor.
- The claim amounting to INR 18,42,46,675/- (Indian Rupee Eighteen Crore Forty-Two Lakh Forty-Six Thousand Six Hundred Seventy Five) filed under the Goods and Services Tax (GST) regime for the financial years 2018-19 and 2019-20 is not admitted due to non-crystallization.
- Out of total claim amount of INR 314,46,00,000/- filed by State Tax Department Gujarat, the claim amount of INR 9,71,35,089/- has been admitted at a notional value of INR 1/- as the demand orders for the same have been contested by the Corporate Debtor in multiple appeals with the Appellate Tribunals. The said part of the claim remains admitted at a notional amount of INR 1/-, not having reached finality in its quantum and hence considered contingent in view of the order of the Hon'ble Supreme Court of India in the matter of Essar Steel.